



HIMACHAL PRADESH NATIONAL LAW UNIVERSITY, SHIMLA

PRESENTS

ONE-DAY NATIONAL CONFERENCE

ON

"EMERGING ISSUES AND CHALLENGES RELATING TO CYBER LAWS & FORENSICS"

ORGANIZED BY

CENTRE FOR CYBER LAWS AND SECURITY

&

CENTRE FOR CRIMINOLOGY AND FORENSIC SCIENCE

12TH MAY 2023



ABOUT THE UNIVERSITY

The Himachal Pradesh National Law University (HPNLU, Shimla) was established by the State Government in the year 2016 by an Act of the Legislature (Act 16 of 2016). The University started functioning on the 5th of October 2016. Located in the geographical terrains of the Himalayas, HPNLU, Shimla, is the best place for studying and learning in law, developing students, understanding about law and legal system, topographies of law-making, legal practice and administration. The University runs two undergraduate courses: B.A. LL.B. Hons., Five Year Integrated Course (FYIC), and B.B.A. LL.B. Hons. (FYIC); and One Year LL.M. Programme. The University also offers Ph.D. Programme and Post-Doctoral Programme (LL.D.) in Law. Presently, the University has about 700 students admitted to various courses. Led by the visionary scholar of law, Hon'ble Vice-Chancellor Professor (Dr.) Nishtha Jaswal, the University, has proactively organized events encompassing a wide spectrum of socio-legal issues. In a short stretch of time, the University has made its mark in legal education by following a forward-looking approach and taking off the beaten paths to enhance the academic potential of its faculty members, students, and research scholars.

CONTEXT

Information & Communication Technology has witnessed several ground-breaking advancements in the last century. The world has become a Global Village with ease in information dissemination & greater connectivity. Such advantages have, however, not been secured without any demerits. The misuse of these advancements has also grown & one such area is witnessing exponential crime growth in cyberspace. Cybercrimes, cyber law and forensics, and cyber security are all interrelated and intertwined. With the advent of technology, the threat to digital security has increased exponentially. Not only individuals or companies are threatened by this menace, but even government agencies are not free from targeting. Every organization, small or big, is open to the threat of cybercrime & this necessitates continuous monitoring. Hence, cyber law and forensics, and cyber security measures are pivotal in the digital world and its continuous growth

Unlike most traditional crimes, criminality in the cyber world has a dynamic & rapidly changing landscape that requires quick response & frequent technology upgradation. A lackadaisical attitude only opens one threat, & new data security breach methods are being developed daily. The ever-increasing incidence of cybercrimes has left a detrimental impact on the community in

general & through India has brought in legislation dealing with the same, much work remains to be done. The Constitutional objectives of Justice, Liberty, Equality, Fraternity, and Security & Integrity of India can be secured through the prism of substantive & procedural safeguards in the cyber world. As we live in the fastest-growing society capable of transforming into a technical ethnos, crimes also evolve with society. Due to this constant rise in digital or cybercrimes, there is a need for a robust and solid legal framework that can prevent, prohibit, and redress the issue of cyber forensics.

Hence, emerging issues and challenges relating to cyber laws and forensics is essential to address the evolving challenges of cybercrime. The legal framework and forensic techniques must keep up with the changing nature of cybercrime to ensure that individuals and organizations are protected from cyber threats. Therefore, there is a need to invest in research and development in cyber laws and forensics to develop a comprehensive and multidisciplinary approach to combat cybercrime. Keeping these facts and issues in mind, an attempt shall be made to bring academicians, scholars, advocates, judges and researchers from different backgrounds to one platform to share various aspects of cyber laws and forensic science.

ABOUT CENTRE FOR CYBER LAWS AND SECURITY

Centre for Cyber Laws and Security (CCLS) under the aegis of Himachal Pradesh National Law University, Shimla (HPNLU), is a welcome initiative that will contribute to the development of a robust legal framework and effective strategies to combat cybercrime and enhance cyber security in India. The advancement in Information Technology has revolutionized almost all areas of human endeavour. Consequently, information security challenges and the vulnerability of cyberspace have resulted in a complex regulatory framework. CCLS aims to inculcate information security and cyber law matrix dynamics from a techno-legal perspective through the blended skill of Law and Technology. CCLS works to ensure that more stakeholders of cyberspace develop a better understanding of its technic endeavor and legal nuances and are abreast with the recent developments in its regulations.

ABOUT CENTRE FOR CRIMINOLOGY AND FORENSIC SCIENCE

The Centre for Criminology and Forensic Science (CCFS) is a specialized centre established by Himachal Pradesh National Law University, Shimla, with a vision to promote academic learning in Criminology and Forensic Science. The Centre aims to conduct highly innovative research under the various heads with special emphasis on Criminal Justice and Law, Victims and

Victimization, Psychology, Crime and Family, and Forensic science. The Centre would work in vision to promote the use of scientifically valid and reliable forensic evidence for the Criminal Justice Administration. The focus of the Centre would revolve around the dissemination of knowledge by undertaking special projects and promoting research by academicians, scholars, and legal luminaries to expand and advance the understanding in the Criminology and Forensic Science field.

ABOUT THE CONFERENCE

The National Conference on Emerging Issues and Challenges relating to Cyber Laws & Forensics aims to examine and analyze the emerging cyber law and forensics, cybercrime, and cyber security trends of today's times and to bring the researcher, academicians, legal practitioners, and industry professionals on the same platform to identify the issues involved in the cyber law sector and its interface with the threat to forensics and cyber security.

The Maiden One-Day National Conference on the topic: "*Emerging Issues and Challenges Relating to Cyber Laws & Forensics*" is jointly organized by the CCLS and the CCFS of the Himachal Pradesh National Law University, Shimla, and will be held on **May 12th, 2023**. The Conference will be conducted in Blended (Physical and Virtual) Mode.

Call For Papers:

The conference invites research papers on the **Multidisciplinary subjects of Law, Forensic Science, and Informational Technology**. In preparing the abstracts of their proposed papers, we encourage prospective participants to engage with cyber law and forensics issues, as highlighted in the conference theme.

The Conference will be conducted in Blended (Physical and Virtual) Mode. The paper presentations will be in virtual mode only.

The theme for the conference is '*Emerging Issues and Challenges Relating to Cyber Laws & Forensics*':

SUB-THEMES:

Digital Forensics and Cyberspace

- Technological Advancements in Digital Forensics;
- Cyber Crime Investigation and Cyber law and forensics;
- Data Protection and Role of Forensic;

- Forensic and Digital Evidence: Statutory Implications;
- Cyber Security in Digital Court Management;
- Computer and Mobile based forensics;

Cyber Crimes and Investigation

- Security against Piracy Threats;
- National Cyber Crime Reporting Portal;
- Intermediary Liability in Cyber Crime;
- Cyber Crimes and Cyber Terrorism;
- Cyber Security and Data Protection – Need of New Enactment;
- Cyber Crimes against Women and Children;

Information Technology and Cyber Space

- Big Data in Cyberspace;
- Block Chain Technology and Cryptography;
- Artificial Intelligence;
- Convergence of New Technology and Limitations of Forensics;
- 5G Technology and Cyberspace;
- Augmented Reality and Cyberspace;

Forensic Science and Civil Jurisdiction

- Forensic Audit and Finance;
- Role of Forensics in Disaster Management;
- Forensics and Money Laundering;
- Tax Evasion and Forensic Audit;
- Questioned Documents and Forensics;

Forensic Science and Criminal Investigation

- Crime Scene Investigation;
- Forensic Psychology and Crime Investigation;
- Investigative Techniques in Forensic Science;
- Collection and Preservation of Forensic Evidence;
- Role of DNA Profiling Technology;
- Role of Forensics in Identification of Accused and Victim;
- Role of Toxicology, Serology, and Narco-Analysis in Investigation;
- Forensic Psychology: Brain Mapping, Polygraph, and Narco-Analysis;
- Forensic Evidence and Expert Opinion;

Constitutional Aspects of Digital and Forensic Evidence

- Admissibility of Forensic Evidence;
- Digital Evidence and Constitutional Parameters;
- Judicial Response and Recognition of Digital Evidence;
- Cyber Law and Human Rights;
- Constitutional Validity of Polygraph and Narco-analysis.

The themes and subjects of the conference are sufficiently broad to allow for as many submissions as possible. However, HPNLU reserves the right to select papers for final presentation at the conference.

SELECTION CRITERIA

The papers will be selected on a competitive basis. The selection process will be carried out jointly by a group of senior academicians involved with cyber law and forensics. The application and selection criteria will be based on the following:

- ✓ Quality of the abstract and paper;
- ✓ Relevance to cyber law and forensics and the broad theme of the conference.

Guidelines for Submission

- ✓ **The Abstract must be accompanied by a cover page, which should include the title of the paper, name(s) of the author(s) and their affiliations, resident country, and the complete postal and e-mail addresses and telephone numbers of the authors.**
- ✓ Co-authorship is allowed for up to two authors, excluding the main author.
- ✓ The deadline to submit individual abstracts is **23rd April 2023**.
- ✓ Please submit your abstract through email on *conference.clfs@hpnlu.ac.in*
- ✓ Participants will be notified by the **25th of April 2023** on the status of their submission.
- ✓ Accepted abstracts will be notified through email (You must provide a valid email address with each abstract submission). Upon acceptance of abstracts, full papers must be submitted by **5th May 2023**.

Research Paper and Abstract Format

- ✓ Word Limit is limited to 3000 to 5000 for full research papers and 300 to 500 for abstracts (excluding footnotes).
- ✓ The Research Paper and Abstract should be in Times New Roman, font size 12, with 1.5 lines spacing, alignment 'justify,' and footnotes (if any) in Times New Roman, font size 10, with single line spacing.
- ✓ The texts and footnotes must conform to **the HPNLU citation style**. ([click here](#))
- ✓ The submission must be in document [(.doc)/(docx)] format.
- ✓ The submission should contain a disclaimer that the piece is original and has not been published or is under consideration for publication elsewhere. All submissions are subject to a plagiarism check.

PUBLICATION OF CONFERENCE PROCEEDINGS:

Selected papers will be published in the conference proceedings. We will review the papers as per the following guidelines:

1. Papers will be reviewed independently by at least two scholars through a double-blind peer review process, allotted on a random basis;
2. The review will be based on the scientific rigor of the paper, the originality of the research, and its relevance to the conference themes;

Notifications of acceptance will be sent to your official email based on the review. The university may publish selected papers of high quality appropriately.

IMPORTANT DATES

Last Date for Registration and Submission of Abstract	23rd April 2023.
Intimation of Abstract Selection	25th April 2023.
Last Date for Full Paper Submission	5th May 2023.
Date of the Conference	12th May 2023.

PATRON-IN-CHIEF

Hon'ble Ms. Justice Sabina

Acting Chief Justice, High Court of Himachal Pradesh
Chancellor, HPNLU, Shimla

PATRON

Prof. (Dr). Nishtha Jaswal

Vice-Chancellor, HPNLU, Shimla

ADVISORY BOARD

Dr. Alok Kumar

Dr. Chanchal Kumar Singh

Dr. Chandreshwari Minhas

Dr. Santosh Kumar Sharma

ORGANISING TEAM

CCLS

Dr. Shaifali Dixit (Director & Conference Convenor)

Dr. Honey Kumar (Coordinator)

Dr. Bharat Barowalia (Co-Coordinator)

Ms. Kalyani Acharya

Mr. Shubham Singh Bagla

CCFS

Dr. Grijesh Shukla (Director & Conference Convenor)

Dr. Honey Kumar (Coordinator)

Dr. Sarita (Co-Coordinator)

Dr. Nutan Kanwar

STUDENT COORDINATORS

Mr. Swastik Grover (Convener)

+91 8219059577

Ms. Akshara Popli (Co-Convener)

+91 8586067100

Mr. Madhvendra Pal Singh

Ms. Shaurya Aggarwal.

Mr. Navneet Bhatia.

Ms. Surbhi Lamba.

Ms. Rupali Manjharia.

Mr. Nalin Sharma.

Mr. Sumeet Sharma.

Mr. Somey Saini.

Ms. Stuti Nayak.

Mr. Sania Rattan.

Ms. Megha Shivani Jaideep.

Ms. Devanshi Sharma.

Ms. Muskan Chaudhary.

REGISTRATION FEES

Registration charges for Academicians /other professionals: Rs. 1000/-

Registration charges for Research scholars/students: Rs. 500/-

Registration for witnessing the proceedings can be submitted any time on or before 25th April 2023. Certificates for actual participation shall be issued after the event's completion or mailed after the conference's completion. **No certificate shall be issued in absentia, and registration charges shall not be refunded at any stage.**

Payment Detail for Registration

Account No. – **38109063445**
Account Holder's Name – **Himachal Pradesh National Law University**
Branch – **Ghandal (63954)**
IFS Code – **SBIN0063954**

FOR ANY CLARIFICATION, PLEASE CONTACT



Himachal Pradesh National
Law University, Shimla
16 Miles, Shimla Mandi Highway,
Ghandal, Dist. Shimla, H.P. - 171014



Mr. Swastik Grover
+91 8219059577
Ms. Akshara Popli
+91 8586067100



conference.clfs@hpnl.ac.in

www.hpnl.ac.in